

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APPEAL NO. 49 OF 2017 & IA NO. 267 OF 2018
APPEAL NO. 54 OF 2017 & IA NOS. 153 & 152 OF 2017
AND
APPEAL NO. 14 OF 2017**

Dated: 3rd April, 2018

**Present: Hon'ble Mr. I.J. Kapoor, Technical Member
Hon'ble Mr. Justice N. K. Patil, Judicial Member**

APPEAL NO. 49 OF 2017 & IA NO. 267 OF 2018

In the matter of:

Cairn India Ltd.

.... Appellant(s)

Vs.

Rajasthan Electricity Regulatory Commission & Ors.

.... Respondent(s)

Counsel for the Appellant(s) : Mr. Matrugupta Mishra

Counsel for the Respondent(s) : Mr. R. K. Mehta
Ms. Himanshi Andley for R-1

Ms. Anushree Bardhan for R-2 to 4

APPEAL NO. 54 OF 2017 & IA NOS. 153 & 152 OF 2017

In the matter of:

M/s Lord Chloro Alkai Ltd. & Ors.

.... Appellant(s)

Vs.

Rajasthan Electricity Regulatory Commission & Ors.

.... Respondent(s)

Counsel for the Appellant(s) : Mr. Anand K. Ganesan

Counsel for the Respondent(s) : Mr. R. K. Mehta
Ms. Himanshi Andley for R-1

Ms. Anushree Bardhan for R-2 to 4

APPEAL NO. 14 OF 2017

In the matter of:

Rajasthan Textile Mills Association

.... **Appellant(s)**

Vs.

Rajasthan Electricity Regulatory Commission & Ors.

.... **Respondent(s)**

Counsel for the Appellant(s) : Mr. Anand K. Ganesan

Counsel for the Respondent(s) : Mr. R. K. Mehta
Ms. Himanshi Andley for R-1

Ms. Anushree Bardhan for R-2 to 4

ORDER

IA NO. 267 OF 2018 in APPEAL NO. 49 OF 2017 & *(Appln. for brining on record the change in name of the appellant)*

We have heard learned counsel for the parties. For the reasons stated in the application, the application is allowed in terms of prayer clause (a), which reads as under:

“Permit that the Cause Title of Appeal No. 49 of 2017 be amended by incorporating the name of Vedanta Limited in place of Cairn India Limited, in terms of the present application and the same be placed on record.”

The Appellant is permitted to substitute the name of the Appellant as “Vedanta Limited” in the place of “Cairn India Limited”. The application is disposed of. Learned counsel for the appellant is directed to file amended memo of parties and also carry out consequential amendments in the main appeal within two weeks from today.

Appeal Nos. 49, 54 & 14 of 2017

As agreed by learned counsel for the parties, list these matters for hearing on **21.05.2018**.

(Justice N. K. Patil)
Judicial Member

ts/mk

(I.J. Kapoor)
Technical Member